

ent from each other, except possibly for a negative quality which applies to oppositions, whatever group they may belong to.]

In this particular instance, I do submit that what I said was completely not only parliamentary but also justified in the sense of language. I mean. I am rather careful in the use of language. Occasionally it is possible, of course, that I may make a mistake. If that happens, you will no doubt pull any one up who makes such a mistake. But I do submit that if it is a question of language it would be worth while to make a list of the epithets that have been hurled at this Government and at this side of the House by the Opposition in the course of the last few weeks. It would be a large vocabulary and not pleasant reading. We have not come here to make statements protesting against all these epithets, although they were not pleasant to hear. In fact, most opposition has become a string of epithets. And when I venture to say at a particular moment, in a particular context, in regard to a particular interruption that it shows little intelligence, then a statement has to be made by the hon. Member.

As a matter of fact, if the hon. Member will refer back to the reports of that day, that particular remark was made by me not in regard to him, or his group, but in regard to another gentleman and another hon. Member, whose looks belie his words very greatly and who has got a habit of interrupting in season and out of season, relevantly or irrelevantly. In the course of about a minute and a half he interrupted me three times and I confess that my mind could not quite grasp the logic or reason of his interruption. Therefore, I ventured to say this in that context. Now, if any Member of the Opposition, belonging as far as I know to about twenty-five groups or thirty groups, including independents—each independent is a single group in himself—if all of them want to take this remark to heart, as I said on a particular occasion, I do not wish to deny them the satisfaction of doing so. But surely I would like,—and I am perfectly serious in this matter—this House to consider this. Much has been said in this House about lack of decorum but the way some hon. Members have encouraged and even participated in demonstrations at the door of this House to influence Members does not add to the dignity of the House or of the Members of this House.]

Dr. S. P. Mookerjee (Calcutta South-East): It is allowed, and recognised everywhere.

Shri Jawaharlal Nehru: I have not protested against it. I am merely pointing out that it does not add to the dignity of this House or of the Members of this House. [And when I comment on a behaviour which I think was not very decorous, then I am told that it affects the dignity of this House and the country. I regret to say that my understanding both of the English language and of decorous behaviour is different from that of some Members of the Opposition.]

ELECTION TO COMMITTEES

COURTS OF ALIGARH MUSLIM UNIVERSITY AND BANARAS HINDU UNIVERSITY

Mr. Speaker: I have to inform the House that upto the time fixed for receiving nominations for the Courts of the Aligarh Muslim University and the Banaras Hindu University, 3 nominations in the case of the first and 5 nominations in the case of the second were received. Subsequently one member in the case of the first and three members in the case of the second withdrew their candidature. As the number of the remaining candidates was thus equal to the number of vacancies in each of these Committees, I declare the following members to be duly elected:—

I. Court of the Aligarh Muslim University—

1. Shri Shahnawaz Khan.
2. Maulana Mohammad Saeed Masuodi.

II. Court of the Banaras Hindu University—

1. Shri Rohanlal Chaturvedi.
2. Prof. Diwan Chand Sharma.

CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL

Mr. Speaker: The House will now proceed with the further consideration of the Code of Criminal Procedure (Second Amendment) Bill. The consideration motion was adopted yesterday and we have to proceed with the clauses.

But before I take up the clauses, I wish to invite the attention of hon. Members, who have tabled amendments that there seems to be some misconception about the scope of amendments to this Bill. It has resulted in many of the amendments being obviously out of order. I shall